

Report of the Maharashtra State Tree Authority as per the order dated 23-07-2024 of The  
Hon'ble National Green Tribunal (WZ)  
in the Original Application No. 128 of 2024 (WZ)

Ameet Gurucharan Singh & Ors. V/s State of Maharashtra & Ors.

**INTRODUCTION:**

1. The present original Application No. 128/2024(WZ) has been filed by Ameet Gurucharan Singh & ors. V/s State of Maharashtra & ors. before Hon'ble National Green Tribunal, Pune. The issue raised in the present application is about protection of 96 trees, including 19 heritage trees, which are marked to be felled for the construction of Sadhu Vaswani Railway Over Bridge at Bund Garden Road, Koregaon Park, Pune by the Pune Municipal Corporation (PMC), in violation of the provisions of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 (Hereafter called as Maharashtra Trees Act, 1975) and the judgments and orders passed by the Hon'ble Bombay High Court in PIL No.93 of 2009 and PIL No.210 of 2023.
2. It further seeks quashing of the Docket dated 04.01.2024, prepared by respondent No.2- Pune Municipal Corporation (PMC), on the ground, that the same is contrary to the provisions of the Maharashtra Trees Act, 1975 with further prayers that a direction be issued to PMC not to fell any trees for the impugned project unless mandatory procedure as per the Maharashtra Trees Act, 1975 is followed and a direction be issued to PMC to submit an alternate design proposal for the impugned project as per Provision of Section 8(2) of the Maharashtra Trees Act, 1975.
3. The Hon'ble NGT has passed an order dated 23-07-2024 in the matter, admitting the original application and has issued notices to the respondents for filing their replies. Further it has directed, "... 11. We direct the Chairman, Maharashtra State Tree Authority to treat the issue raised in this Application as substantial question of environment, convene a meeting of all concerned departments, invite applicants in the present application to the meeting, conduct site visit along-with the Applicants and submit report to this Tribunal within 4(four) weeks" Copy of the order dated 23-07-2024 is attached as "Annexure 1".

**ABOUT MAHARASHTRA STATE TREE AUTHORITY:**

4. Maharashtra State Tree Authority has been constituted vide the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021 which was notified in the



*"Sec. 6A (iii) The State Authority was to decide the applications referred to it by the Tree Authority regarding felling of more than two hundred trees of ages five years or more AND as per further clause (iv) of the same section, decide applications referred to it by the Tree Authority regarding felling of heritage trees."*

5. Further, vide the said amendment act, in Section 8, (1) in sub-section (3), in clause (a-1), the following three provisos were added –

*"Provided that, where more than two hundred trees of age five years or more are proposed to be felled, in such cases, the Tree Authority shall refer the matter to the Maharashtra State Tree Authority with its report and recommendations:*

*Provided further that, where the tree proposed to be felled is a heritage tree, in such cases, the Tree Authority or Tree Officer, as the case may be, shall refer the matter to the Maharashtra State Tree Authority with its report and recommendations:*

*Provided also that, the Tree Authority or Tree Officer, as the case may be, shall ensure that the development of land or any other project is not sub-divided in smaller parts so as to keep the number of trees to be felled below two hundred."*

6. Further in the same Section 8, (2) sub-section (5B) - *"The Tree Authority shall refer the application received for felling of more than two hundred trees of age five years or more to the Maharashtra State Tree Authority."*

Copy of the Amendment Act, 2021 is annexed as "Annexure 2".

7. The above amendments were deleted vide the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2023 which was notified in the Official Gazette, Government of Maharashtra on 25<sup>th</sup> August, 2023.

Copy of the Amendment Act, 2023 is annexed as "Annexure 3".

8. The position of law continues as it stood before the Amendment Act of 2021. Tree felling applications under the Act are to be decided by the Local Tree Authority as enumerated in the Act under Chapter II, Section 3.
9. Maharashtra State Tree Authority has not received any application from the PMC for felling of trees. The State Authority has not taken any decision regarding the tree felling in PMC limits.

#### **APPROACH:**

10. Pursuant to the order dated 23-07-2024, Maharashtra State Tree Authority, which is established under the Environment and Climate Change Department, convened a meeting on 12-08-2024 under the chairmanship of the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra. It was attended by the

representatives of the Urban Development Department, the Commissioner, Pune Municipal Corporation, the Assistant Garden Superintendent and Tree Officer, PMC and the applicants. After discussion, it was decided, to constitute a committee headed by Director, Environment and Climate Change Department and the said committee was directed to do a site visit on 14-08-2024. Copy of the notice of meeting dated 12-08-2024 and minutes of the said meeting is attached as “Annexure 4”.

11. Accordingly, the said committee was constituted and it conducted the site visit on 14-08-2024 at 15:00 PM. Copy of the order constituting the committee and the terms of reference for the work is attached as “Annexure 5”.

**SITE VISIT, OBSERVATIONS & FINDINGS:**

12. Taking into consideration, the Hon’ble NGT order dated 23-07-2024 in the subject matter, team of officials headed by Shri. Abhay Pimparkar, Director, Environment and Climate Change Department, accompanied by other officials of Environment Department, PMC, Chief Garden Superintendent, Assistant Garden Superintendent and Tree Officer, PMC and the Applicants visited the site. List of Officials present for the said visit is attached as “Annexure 6”.
13. During the visit, the officials observed that –
  - i. As per statement made by members of the Tree Authority, PMC, the assessment of age of trees enumerated in Docket dated 4.01.2024 to be felled for the Sadhu Vaswani Railway Overbridge Project was undertaken by PMC without using any scientific or technical methodology whatsoever. Furthermore, the assessment of age of trees was based on rough estimation, with a likely margin of error of 2-5 years. However, no scientific justification for the stated margin of error was provided.
  - ii. As per statement made by Shri. Abhijit Ambekar, PMC, the Docket dated 4.01.2024 which enumerated 61 trees to be felled for the Sadhu Vaswani Railway Overbridge Project is going to be quashed and set aside by the PMC as a revised Docket enumerating 18 trees to be felled for the said project will be prepared.
  - iii. As per statement made by Shri. Abhijit Ambekar, PMC, there presently exist multiple trees in the project area which have been erroneously marked and numbered in red paint. Shri. Ambekar stated that the erroneously marked serial numbers on such trees will be removed, and that no such tree erroneously marked will be felled whatsoever.
  - iv. As per statement made by Shri. Abhijit Ambekar, PMC, the proposed revised Docket will be prepared and submitted for approval as per the procedure established by virtue of the provisions of the Maharashtra (Urban Areas)

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Preservation and Protection of Trees Act, 1975, including but not limited to, invitation of public objections to the proposed tree felling.

14. Site photographs are attached as "Annexure 7".

**RECOMMENDATIONS & CONCLUSION:**

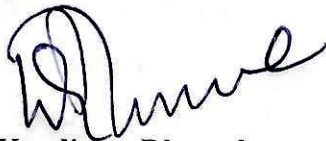
- The Pune Municipal Corporation remove the red painted serial numbers which erroneously identify trees to be felled for the present Project at the earliest.
- The Pune Municipal Corporation has not scientifically assessed the age of trees that have been included in the Docket dated 4.01.2024 prepared for the present Project and must be done scientifically.
- The Pune Municipal Corporation must accordingly quash and set aside the Docket dated 4.01.2024 of 61 trees prepared for the present Project and submit a revised proposal of 18 trees that have been physically identified for felling.
- The Pune Municipal Corporation must ensure adherence to the provisions of the Maharashtra (Urban Areas) Preservation and Protection of Trees Act, 1975, for the revised proposal of 18 trees which are small, most of the ageless than 10 years to 15 years and ensuring objections of citizens are considered.
- The Pune Municipal Corporation follow the programme of compensatory plantation for trees felled and transplantation of trees from the Project area and involve citizens forum in plantation drives of PMC.



Shri. Rajiv Nandkar  
Deputy Commissioner  
Pune Municipal Corporation



Shri. Ashok Ghorpade  
Chief Garden Superintendent  
Pune Municipal Corporation



Shri. Kondiram Dhumal  
Trees Expert  
Pune Municipal Corporation



Dr. Sandip Jadhav  
Trees Expert  
Pune Municipal Corporation



Shri. D. S. Bhalero  
Scientist Grade-1 and Deputy Secretary  
Environment and Climate Change  
Department.



Shri. Sudhakar Bobade  
~~Project Director~~ Mission Director (Mazi Vasundhara)  
Environment and Climate Change  
Department.



Shri. Abhay Pimparkar,  
Director,  
Environment and Climate Change Department,  
Government of Maharashtra

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.128/2024 (WZ)**

Ameet Gurucharan Singh &amp; Ors.

.....Applicants

*Versus*

State of Maharashtra &amp; Ors.

....Respondents

Date of hearing: 23.07.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Maitreya Ghorpade, Advocate along-with  
Ms. Manasi Thakare and Ms. Sonia Sharon, Advocates

Respondent : Mr. Rahul Garg, Advocate along-with  
Mr. Mayur Ovhal, Advocate for R-2/PMC

**ORDER**

1. By our order dated 31.05.2024, we had given an option to the Applicants either to press the present matter before us or to continue with the PIL before the Hon'ble High Court. Applicants have submitted an affidavit dated 02.07.2024 stating therein that the said PIL No.77 of 2024 [previously PIL No. (S) 14048 of 2024] has been disposed of as withdrawn by the Hon'ble High Court vide order dated 24.06.2024.

2. The issue raised in the present application is about protection of 96 trees, including 19 heritage trees, which are marked to be felled for the construction of Sadhu Vaswani Railway Over Bridge at Bund Garden Road by the Pune Municipal Corporation (PMC), in violation of the provisions of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 (Maharashtra Trees Act, 1975) and the judgments and

orders passed by the Hon'ble Bombay High Court in PIL No.93 of 2009 and PIL No.210 of 2023.

3. It is submitted that PMC has concealed the total number of trees, which are marked to be felled for the impugned project from the list of Trees (Docket) published and has deliberately omitted 19 heritage trees from being mentioned in the Docket and the Public Notice issued for tree felling. All 96 trees have been serially numbered and hence, it is apprehended that PMC will go ahead with cutting even heritage trees.

4. The Applicant has prayed that the Pune Municipal Corporation be directed not to fell any tree for the impugned project until mandatory procedure as per the Maharashtra Trees Act- 1975, is followed. The Applicant has also prayed interim relief to the effect that no tree felling for the impugned project be undertaken by the Pune Municipal Corporation until the present Application has been decided by this Tribunal.

5. Learned counsel Mr. Rahul Garg representing respondent No.2- Pune Municipal Corporation has put in appearance and sought a short time for filing the reply. He has further submitted that permission for cutting of the trees has not yet been granted and has further undertaken not to damage any tree without permission from the Competent Authority.

6. Considering the averments made in the present application, we *prima facie* find that substantial question related to environment has been raised and therefore, we admit this Original Application.

7. Issue Notice to the respondents, returnable within 4(four) weeks.

8. Applicant/Registry is directed to take necessary steps for service of notice to the respondents by both ways and also on available e-mail.

9. Applicant is directed to supply the copy of the application and relevant documents to the respondents within a week and after compliance of service of notice, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the respondents.

10. Respondents are directed to submit their reply/counter affidavits through e-filing portal of NGT, preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, within four weeks.

11. We direct the Chairman, Maharashtra State Tree Authority to treat the issue raised in this Application as substantial question of environment, convene a meeting of all concerned departments, invite applicants in the present application to the meeting, conduct site visit along-with the Applicants and submit report to this Tribunal within 4(four) weeks.

12. List this matter for further consideration on 01.10.2024

**Sheo Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

July 23, 2024  
Original Application No.128/2024 (WZ)  
P.Kr & NPJ



## महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक १३]

शुक्रवार, जुलै १६, २०२१/आषाढ २५, शके १९४३

[पृष्ठे ६, किंमत : रुपये २७.००

असाधारण क्रमांक २८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021 (Maharashtra Act No. IX of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. IX OF 2021.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th July 2021.)

An Act further to amend the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975.

Mah. XLIV of 1975. Whereas it is expedient to amend the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of the India as follows:—

(१)

- Short title. 1. This Act may be called the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021.
- Amendment of section 2 of Mah. XLIV of 1975. 2. In section 2 of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 (hereinafter referred to as "the principal Act"),—
- (1) clause (1a) shall be re-numbered as clause (1aa);
- (2) before clause (1aa) as so re-numbered, the following clause shall be inserted, namely:—
- “(1a) “heritage tree” means a tree categorised as such by the Tree Authority, in accordance with the norms as may be notified by the Government;”.
- Amendment of section 3 of Mah. XLIV of 1975. 3. In section 3 of the principal Act,—
- (1) before sub-section (1), the following sub-section shall be inserted, namely :—
- “(A-1) As soon as may be, after the commencement of the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2021, the State Government shall constitute the Maharashtra State Tree Authority, by notification in the *Official Gazette*, consisting of officials not below the rank of Secretary to Government.”;
- (2) in sub-section (2), in the table, in entry 2, in column (2), for the words “The President of the Council” the words “The Chief Officer of the Council” shall be substituted;
- (3) in sub-section (3), for the words “representatives of non-official organisations, who have special knowledge or practical experience in the field of planting and preservation of trees,” the words “experts from non-official organisations including retired Government Officials, with an experience in planting, preservation and conservation of trees, for minimum period as may be notified by the Government, from time to time,” shall be substituted.
- Insertion of new section 6A in Mah. XLIV of 1975. 4. In Chapter IV of the principal Act, before section 7, the following section shall be inserted, namely :—
- Duties of Maharashtra State Tree Authority. “6A. Notwithstanding anything contained in the relevant Act or in any other law for the time being in force, and subject to any special or general directions given by the State Government, the Maharashtra State Tree Authority shall be responsible for,—
- (i) monitoring the functioning of the Tree Authority;
- (ii) protection and conservation of heritage trees across the State;
- (iii) decide applications referred to it by the Tree Authority, regarding felling of more than two hundred trees of age five years or more;

Mah. XLIV of 1975.

Mah. IX of 2021.

(iv) decide applications referred to it by the Tree Authority, regarding felling of heritage trees ;

(v) any other functions related to protection and conservation of trees.”.

5. In section 7 of the principal Act,—

Amendment  
of section 7 of  
Mah. XLIV of  
1975.

(1) in clause (b), after the words “every five years” the words “by using new technological means such as GIS based tree census or any other modern technology” shall be added ;

(2) for clause (i), the following clauses shall be substituted, namely :—

“ (i) planting number of trees of the same variety or any other local or native variety, in such number equal to the age of the tree being transplanted and carry out such transplantation under the expert guidance only ;

(j) ensuring that compensatory plantation is carried out and survival of trees, including the compensatory plantation, in all lands within the jurisdiction of the urban local authority ;

(k) ensuring utilisation of tree cess for conservation and preservation of trees ;

(l) carrying out any other activity as assigned by the Maharashtra State Tree Authority, from time to time ;

(m) deciding which tree is to be categorised as heritage tree, and enumerate heritage trees ;

(n) ensuring that the land owned by the urban local authority or land owned by the Government is earmarked for the purpose of plantations and ensure such plantations shall be scientific in nature and should be carried out with an objective to preserve local species and improve green cover of the area, to the extent of not less than 33 per cent. ;

(o) ensuring pruning and maintenance of trees is carried out in a scientific manner under expert guidance, every year ;

(p) ensuring that the compensatory plantation for each of the naturally fallen tree is carried out by the urban local authority ;

(q) undertaking any other schemes or measures for achieving the objects of this Act.”.

Amendment  
of section 8 of  
Mah. XLIV of  
1975.

6. In section 8 of the principal Act,—

(1) in sub-section (2), the following proviso shall be added, namely :—

“ Provided that, where the significant number of trees are proposed to be felled, the alternate design alongwith the number of trees required to be felled for respective design shall be submitted alongwith the application.”;

(2) in sub-section (3),—

(a) in clause (a),—

(i) in sub-clause (iii), the word “and” shall be deleted ;

(ii) after sub-clause (iv), the following sub-clauses shall be added, namely :—

“ (v) specifically mention in the advertisement, if the tree to be felled is a heritage tree ; and

(vi) determine the age of the tree being felled as per the criteria and method as may be notified by the Government.”;

(b) after clause (a-1), the following provisos shall be added, namely :—

“ Provided that, where more than two hundred trees of age five years or more are proposed to be felled, in such cases, the Tree Authority shall refer the matter to the Maharashtra State Tree Authority with its report and recommendations:

Provided further that, where the tree proposed to be felled is a heritage tree, in such cases, the Tree Authority or Tree Officer, as the case may be, shall refer the matter to the Maharashtra State Tree Authority with its report and recommendations:

Provided also that, the Tree Authority or Tree Officer, as the case may be, shall ensure that the development of land or any other project is not sub-divided in smaller parts so as to keep the number of trees to be felled below two hundred.”;

(3) in sub-section (4), the following proviso shall be added, namely :—

“Provided that, the provisions of this sub-section shall not be applicable in case of felling of a heritage tree.”;

(4) in sub-section (5),—

(a) sub-section (5) shall be re-numbered as clause (a);

(b) in clause (a), as so re-numbered, for the words “the applicant shall plant twice the number of trees to be felled” the words “applicant shall plant such number of trees equal to the estimated age of the tree being felled and such trees to be planted shall be of atleast six feet height,” shall be substituted;

(c) after clause (a), as so re-numbered, the following clause shall be added, namely :—

“(b) Tree Officer shall determine the age of the tree being felled as per the criteria and method as may be notified by the Government.”;

(5) after sub-section (5), the following sub-sections shall be inserted, namely :—

“(5A) The applicant and the Tree Authority or Tree Officer shall ensure that, compensatory plantation shall be carried out and the trees planted shall survive for a minimum period of seven years. It shall also be ensured that, the tree mortality during this period shall be compensated by planting equal number of new trees:

Provided that, in case it is not possible for applicant to do the compensatory plantation, the applicant shall deposit an amount not less than valuation of trees being felled. Such valuation shall be based on methodology as may be notified by the Government:

Provided further that, such amount deposited shall be utilized only for the purpose of compensatory plantation, its preservation and compensatory plantation in lieu of the tree mortality during this period.

(5B) (a) The Tree Authority shall refer the application received for felling of more than two hundred trees of age five years or more to the Maharashtra State Tree Authority.

(b) The Tree Authority or Tree Officer, as the case may be, shall refer the application to fell a heritage tree to the Maharashtra State Tree Authority.

(c) The Maharashtra State Tree Authority shall either allow the application referred to it under clauses (a) and (b), by the Tree Authority or Tree Officer, as the case may be, with or without conditions or may refuse it within a period of forty-five days from the date of receipt of the reference from the Tree Authority or Tree Officer, as the case may be.

(d) Where the Maharashtra State Tree Authority allows felling of trees, the Tree Authority if considers it necessary to review the decision of the Maharashtra State Tree Authority, it may within a period of fifteen days from the date of communication of the decision, request the Maharashtra State Tree Authority to reconsider the decision with reasons therefor. Such request shall be decided by the Maharashtra State Tree Authority within ten days thereafter.

(5C) New trees planted, *in lieu of* the permission to fell a tree granted under sub-section (5), shall be geo-tagged and monitored using latest technologies available.”.

7. In section 18 of the principal Act, after sub-section (2), the following sub-section shall be added, namely :—

“(3) Tree cess collected under the provisions of this section shall be utilised by the urban local authority in such manner as may be directed by the Government, from time to time.

Amendment  
of section 18  
of Mah.XLIV  
of 1975.

(4) The State Government may, issue directions and determine different criteria for utilisation of cess, for different urban local authorities, considering the area of existing green cover and assessment of the need of the area for preservation and conservation of trees.”.

Amendment  
of section 21  
of Mah.XLIV  
of 1975.

8. In section 21 of the principal Act, in sub-section (1), for the words “not less than one thousand rupees which may extend upto five thousand rupees” the words “an amount of valuation of tree, using methodology as may be notified by the Government but not more than one lakh rupees” shall be substituted.



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ५२]

शुक्रवार, ऑगस्ट २५, २०२३/भाद्रपद ३, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2023 (Mah. Act. No. XLIII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

## MAHARASHTRA ACT No. XLIII OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 25th August 2023).

An Act further to amend the Maharashtra (Urban Areas)  
Protection and Preservation of Trees Act, 1975.

Mah.  
XLIV  
of  
1975.

**WHEREAS** it is expedient further to amend the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows:—

1. This Act may be called the Maharashtra (Urban Areas) Protection Short title and Preservation of Trees (Amendment) Act, 2023.

Amendment  
of section 6A  
of Mah. XLIV  
of 1975.

2. In section 6A of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, (hereinafter referred to as "principal Act"), clauses (iii) and (iv) shall be deleted. Mah. XLIV of 1975.

Amendment  
of section 8 of  
Mah. XLIV of  
1975.

3. In section 8 of the principal Act,—

(1) in sub-section (3), in clause (a-1), first, second and third provisos shall be deleted;

(2) sub-section (5B) shall be deleted.



पर्यावरण व वातावरणीय बदल विभाग  
१५ वा मजला, नवीन प्रशासकीय भवन,  
मादाम कामा रोड, हुतात्मा राजगुरु चौक,  
मंत्रालय, मुंबई ४०० ०३२.

दुरध्वनी क्र.०२२-२२८१९५१७

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क्रमांक :- न्यायाप्र २०२४/प्र.क्र.१६७/तां.क.२

दिनांक :- १२.०८.२०२४

प्रति,

१. मा. प्रधान सचिव (वने), महसूल व वन विभाग मंत्रालय, मुंबई.
२. मा. प्रधान सचिव (नवि - २), नगर विकास विभाग, मंत्रालय, मुंबई.
३. आयुक्त, पुणे महानगरपालिका, पुणे.
४. उद्यान अधीक्षक तथा वृक्ष अधिकारी, पुणे महानगरपालिका, पुणे.
५. श्री. अमित गुरुचरन सिंघ, साह्यश्राम, ५४ बी, डॉ. आंबेडकर रोड, शिवाजी नगर, पुणे.
६. श्री. सथ्या नटराजन, १००४, ए-१४, कुमार पार्क इन्फीनिया, बेहराई नगर, फुरसुंगी, पुणे.
७. श्री./श्रीमती. गंगोत्री चंदा, तुकाराम नगर, चंदन नगर, खरडी, पुणे.
८. श्रीमती. सोनिया शारोन (The Secular Community India Chapter यांचे प्रतिनिधी), शारोन हाऊस, ३६, वलेस्ले रोड, पुणे.

विषय: - मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) या प्रकरणी मा. राष्ट्रीय हरित लवादाने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अन्वये दि. १२.०८.२०२४ रोजी झालेल्या बैठकीचे इतिवृत्त.

महोदय,

उपरोक्त विषयास अनुसरून श्री. अमित गुरुचरन सिंघ व इतर यांनी पुणे महानगरपालिकेने (पीएमसी) बंड गार्डन रोड येथील साधू वासवानी रेल्वे ओव्हर ब्रिजच्या बांधकामासाठी तोडल्या जाणाऱ्या १९ हेरिटेज झाडांसह एकूण ९६ झाडांच्या संरक्षणासाठी मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) दाखल प्रकरणी मा. राष्ट्रीय हरित लवादाने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अनुसरून मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल) यांच्या अध्यक्षतेखाली दिनांक १२.०८.२०२४ रोजी बैठक आयोजित करण्यात आली होती.

सदर बैठकीत झालेल्या चर्चेच्या अनुषंगाने बैठकीचे इतिवृत्त आपल्या माहितीस्तव व पुढील कार्यवाहीसाठी सोबत जोडून पाठविण्यात येत आहे.

आपला,

( द.सु. भालेराव )

शास्त्रज्ञ श्रेणी-१ तथा उप सचिव  
पर्यावरण व वातावरणीय बदल विभाग

प्रत :-

- १) मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल) यांचे वरिष्ठ स्वीय सहायक, मंत्रालय, मुंबई.
- २) अभियान संचालक, माझी वसुंधरा, पर्यावरण व वातावरणीय बदल विभाग, मंत्रालय.

### बैठकीचे इतिवृत्त

विषय :-मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) या प्रकरणी मा. राष्ट्रीय हरित लवादाने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अनुसरून बैठक:-

उपरोक्त विषयास अनुसरून दि.१२.०८.२०२४ रोजी प्रधान सचिव (पर्यावरण व वातावरणीय बदल विभाग) यांचे अध्यक्षतेखाली बैठक आयोजित करण्यात आली होती. सदर बैठकीस उपस्थित अधिकारी / सदर प्रकरणातील अर्जदार यांची यादी सोबत जोडली आहे. (परिशिष्ट-अ)

बैठकीच्या सुरवातीस प्रधान सचिव (पर्यावरण व वातावरणीय बदल विभाग) यांनी सर्व उपस्थितांचे स्वागत केले. पुणे महानगरपालिकेच्या अधिकाऱ्यांनी सदर प्रकरणाबाबतची सविस्तर वस्तुस्थिती नमूद केली. तदनंतर सदर प्रकरणातील अर्जदार यांनी त्यांची बाजू नमूद केली. पुणे महानगरपालिकेच्या अधिकाऱ्यांनी बंड गार्डन येथील वासवानी रेल्वे ओव्हर ब्रीजचे बांधकाम जुने झाले असल्याने नवीन ब्रीज बांधणे आवश्यक असल्याचे नमूद केले तसेच सुधारीत प्रस्तावानुसार सदर ब्रीजच्या कामासाठी १८ वृक्ष तोडणे आवश्यक असल्याचे नमूद केले. वृक्ष प्राधिकरणाच्या परवानगी शिवाय सदर प्रस्तावित १८ वृक्ष तोडले जाणार नाहीत असे स्पष्टीकरण दिले. बैठकीस उपस्थित अर्जदारांनी वृक्ष तोड करण्यापूर्वी महाराष्ट्र (नागरी क्षेत्रे) झाडांचे संरक्षण व जतन अधिनियम, १९७५ मधील तरतुदींचे पालन करण्यात यावे असा मुद्दा उपस्थित केला.

सदर बैठकीत झालेल्या चर्चेअंती खालील प्रमाणे कार्यवाही करण्याच्या सूचना मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल विभाग) यांनी दिल्या:-

१) मा.राष्ट्रीय हरीत लवाद, पुणे यांच्या दि. २३.०७.२०२४ रोजीच्या आदेशात नमूद केल्यानुसार सदर प्रकरणी स्थळ पाहणी करणे आवश्यक आहे. सदर स्थळ पाहणी करण्यासाठी संचालक (पर्यावरण) यांचे अध्यक्षतेखाली समिती स्थापन करण्यात यावी, सदर समितीने दि. १४.०८.२०२४ रोजी स्थळ पाहणी करावी व स्थळ पाहणी अहवाल सादर करावा.(प्रस्तावित समितीचा मसुदा सोबत जोडला आहे.)

२) सदर प्रकरणी मा. राष्ट्रीय हरीत लवाद, पुणे येथे दि. २३.०८.२०२४ पूर्वी अहवाल सादर करणे आवश्यक असल्याने सदर प्रकरणाबाबतची कार्यवाही विहित कालमर्यादेत करण्यात यावी.

उपरोक्त प्रमाणे निर्णय घेण्यात आले व सर्व उपस्थितांचे आभार मानून बैठक समाप्त झाली.

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## महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग  
१५ वा मजला, नवीन प्रशासकीय भवन,  
मादाम कामा रोड, हुतात्मा राजगुरु चौक,  
मंत्रालय, मुंबई ४०० ०३२.

दुरध्वनी क्र.०२२-२२८९९५१७

Email ID: dattatray.bhalerao@nic.in

क्रमांक :- न्यायाप्र २०२४/प्र.क्र.१६७/तां.क.२

दिनांक :- १२.०८.२०२४

### कार्यालयीन आदेश

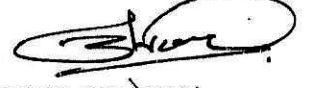
श्री. अमित गुरुचरन सिंघ व इतर यांनी पुणे महानगरपालिकेने (पीएमसी) बंड गार्डन रोड येथील साधू वासवानी रेल्वे ओव्हर ब्रिजच्या बांधकामासाठी तोडल्या जाणाऱ्या १९ हेरिटेज झाडांसह एकूण ९६ झाडांच्या संरक्षणासाठी मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) दाखल केले आहे. सदर प्रकरणी मा. राष्ट्रीय हरित लवादने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अनुसरून मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल) यांच्या अध्यक्षतेखाली दिनांक १२.०८.२०२४ रोजी सकाळी ११.०० वाजता मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल) यांचे मंत्रालयीन दालन, २१७, २ रा मजला, विस्तारीत इमारत, मंत्रालय, मुंबई येथे बैठक आयोजित करण्यात आली होती.

सदर बैठकीत ठरल्यानुसार व मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) या प्रकरणी मा. राष्ट्रीय हरित लवादने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अनुसरून मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल विभाग) तथा अध्यक्ष, महाराष्ट्र राज्य वृक्ष प्राधिकरण यांच्या अध्यक्षतेखाली स्थळ पाहणी करण्याकरीता खालील प्रमाणे समिती गठीत करण्यात येत आहे.

अ.क्र.	नाव	समितीचे सदस्य/अध्यक्ष
१	श्री. अभय पिंपरकर, संचालक, (पर्यावरण)	सदस्य
२	श्री. द.सु.भालेराव, शास्त्रज्ञ श्रेणी-१ तथा उप सचिव (तां.क.२), पर्यावरण व वातावरणीय बदल विभाग.	सदस्य
३	श्री. सुधाकर बोबडे, अभियान संचालक, माझी वसुंधरा.	सदस्य
४	श्री. राजीव नंदकर, उपायुक्त, पुणे महानगरपालिका, पुणे.	सदस्य
५	डॉ. संदिप जाधव, वृक्ष तज्ञ, पुणे महानगरपालिका, पुणे.	सदस्य
६	श्री. कौंढीराम धुमाळ, वृक्ष तज्ञ, पुणे महानगरपालिका, पुणे.	सदस्य
७	श्री. अशोक घोरपडे, मुख्य उद्यान अधीक्षक, पुणे महानगरपालिका, पुणे.	सदस्य
८	श्री. भास्कर महाडीक, वृक्ष अधिकारी, क्षेत्रिय कार्यालय, ढोले पाटील रस्ता, पुणे महानगरपालिका, पुणे.	सदस्य

उपरोक्त समितीने दि. १४.०८.२०२४ रोजी दुपारी ३.०० वाजता बंड गार्डन रोड येथील साधु वासवानी रेल्वे ओव्हर ब्रीज या ठिकाणी सदर प्रकरणातील अर्जदार यांचे सोबत स्थळ पाहणी करावी व स्थळ पाहणीचा अहवाल शासनास दि. १९.०८.२०२४ रोजी पर्यंत सादर करावा.

आपला,



(द.सु. भालेराव)






शास्त्रज्ञ श्रेणी-१ तथा उप सचिव  
पर्यावरण व वातावरणीय बदल विभाग

प्रत :-

- १) मा. प्रधान सचिव (पर्यावरण व वातावरणीय बदल) यांचे वरिष्ठ स्वीय सहायक, मंत्रालय, मुंबई.
- २) श्री. अभय पिंपरकर, संचालक, (पर्यावरण), मंत्रालय, मुंबई
- ३) श्री. द.सु.भालेराव, शास्त्रज्ञ श्रेणी-१ तथा उप सचिव, पर्यावरण व वातावरणीय बदल, मंत्रालय, मुंबई
- ४) श्री. सुधाकर बोबडे, अभियान संचालक, माझी वसुंधरा, पर्यावरण व वातावरणीय बदल, मंत्रालय, मुंबई
- ५) श्री. राजीव नंदकर, उपायुक्त, पुणे महानगरपालिका, पुणे.
- ६) डॉ. संदिप जाधव, वृक्ष तज्ञ, पुणे महानगरपालिका, पुणे.
- ७) श्री. कोंढीराम धुमाळ, वृक्ष तज्ञ, पुणे महानगरपालिका, पुणे.
- ८) श्री. अशोक घोरपडे, मुख्य उद्यान अधीक्षक, पुणे महानगरपालिका, पुणे.
- ९) श्री. भास्कर महाडीक, वृक्ष अधिकारी, ढोले पाटील रस्ता क्षेत्रिय कार्यालय, पुणे महानगरपालिका, पुणे.

मा. राष्ट्रीय हरित लवाद, पुणे येथे मुळ अर्ज क्र. १२८/२०२४ (WZ) या प्रकरणी मा. राष्ट्रीय हरित लवादाने दि. २३.०७.२०२४ रोजी दिलेले आदेशास अनुसरून स्थळ पाहणीकरीता उपस्थितांची यादी.

दि. १४.०८.२०२४

अ.क्र.	नाव	पदनाम	मोबाईल नं. व ई-मेल	स्वाक्षरी
१)	डी.डी. म. पिंपळ	संचालक, पर्यावरण	९८९०६२४८८८८	R
२)	डॉ. सुधीकर शं. बोर्डे	आंत्रियान संस्था काशी वसुंधरा क्रिकेट	९८२०५२७७३७	
३)	डॉ. सु. भावोरव	शाखा - १ पत्रवाहक विभाग	९६६००५५०३	
४)	राजीव नंदकर	उपआयुक्त परीक्षा	९९७०२५६५१७	
५)	शा. रमेश महाडिक	श. महाडिक शा. रमेश महाडिक	९९२९८३१६१६	
६)	शा. डॉ. के. एन. धुमाळ	वृक्ष रक्ष	८९९९५२२७५८	
७)	डॉ. संदीप जाधव	वृक्ष रक्ष	९६६५०५३५००	